

(2023) 05 DEL CK 0225

In the Delhi High Court

Case No : Civil Writ Petition No. 7406 Of 2023

Prakash P M And Ors

APPELLANT

Vs

Union Of India And Anr

RESPONDENT

Date of Decision : 26-05-2023

Acts Referred:

Constitution of India, 1950 — Article 226, 227

Citation : (2023) 05 DEL CK 0225

Hon'ble Judges : Suresh Kumar Kait, J; Neena Bansal Krishna, J

Bench : Division Bench

Advocate : Jaydip P., Honey Jain, Siddhant Gupta

Final Decision : Disposed Of

Judgement

CM APPL. 28832/2023 (Seeking Exemption)

1. Allowed, subject to just exceptions.

2. The application is disposed of.

W.P.(C) 7406/2023

3. The petitioners have filed the present Writ Petition under Article 226/227 of the Constitution of India seeking following reliefs :

“(a) Issue a Writ of Mandamus directing the Respondents to extend the benefits under Old Pension Scheme to the Petitioners who have been selected and presently serving Central Reserve Police Force (CRPF) on various posts in various places of the country.

(b) Pass any other appropriate order / direction which this Hon'ble Court may deem fit and proper.”

4. The issue raised in the present petition has already been decided and granted by the Central Government vide Notification dated 07.03.2023.

5. In addition to above, this Court has decided the case of the larger issue and case of the petitioners is covered by the petition W.P.(C) 11133/2022 dated 11.01.2023 and the batch matters.

6. The present petition is accordingly disposed of.